

(a) whether the State Trading Corporation had put on notice Board that some important files in Bofors Counter Trade were missing;

(b) if so, the details of the documents which were found to be missing; and

(c) the action proposed to be taken against the officers found guilty?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (c). STC shifted its counter trade accounts record from Chandralok Building to Jawahar Vyapar Bhawan, the new building during December, 1989-January, 1990. While arranging the records after shifting, it was noticed by STC that two bags containing copies of export documents booked in the year 1988-89 accounts under various MOUs including MOU with Bofors were missing. Subsequently, one bag was traced. In order to expedite tracing of the second missing bag, a notice to that effect was put up on various floors of the STC building, being the usual practice. The second bag has also been retrieved and no documents pertaining to counter trade with Bofors is missing.

Import of Coking Coal

8376. SHRI BALGOPAL MISHRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether some private business concerns have been allowed to import coking coal;

(b) if so, the names of business concerns so permitted and the countries from which import allowed;

(c) the procedure followed in granting such permission; and

(d) whether there were any complaints

in respect of this import deal and if so, whether any CBI enquiry is being conducted in this regard?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Import of low ash metallurgical coking coal is under Open General Licence (OGL) as per the import-Export policy.

(b) to (d). Do not arise.

[Translation]

Language of Original Constitution

8377. SHRI PYARELAL KHANDELWAL:
PROF. SHAILENDRANATH SHRIVASTAVA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the language in which the original Constitution had been framed whereupon the then Prime Minister and the President of the Constituent Assembly and other appended their signatures; and

(b) whether it is a fact that the original Constitution was first translated into English and then retranslated into Hindi and that translated version in Hindi was recognised legally?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) English Language. The Constitution was adopted by the Constituent Assembly on 26.11.1949.

(b) On 17th September, 1949, the Constituent Assembly adopted a Resolution as under:

"Resolved that the President be au-